discussed progress therein with concerned State Government officials. It will be for the State Government, in consultation with the Central Government where necessary, to consider the question of exploitation of any particular deposits on the basis of the data collected through the exploration work being done by the Geological Survey.

†Gas plant in Andhra Pradesh

856 SHRI V. C. KESAVA RAO: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether Government propose to set up a gas plant in Andhra Pradesh;
- (b) if so, what is the capacity of the proposed plant; and
- (c) by when it will start functioning and at what cost?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to (c) There is no proposal to set up a gas plant in Andhra Pradesh as such. However, a Low Temperature Carbonisation plant is being set up in Andhra Pradesh. This plant, besides coke, produce some quantity of gas, which, however, being of low calorific value will be used as a fuel within the plant.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE UNION TERRITORY OF PONDICHERRY FOR THE YEAR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Union Territory of Pondicherry for the year 1974-75.

PAPER LAID ON THE TABLE

Summary of the Report of the Central Excise (Self-removal Procedure) Review Committee

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on

the Table a statement in English and Hinds of the Summary of the Report of the Central Excise Self-removal Procedure) Review Committee. [Placed in Library. See No. LT-8200/74.]

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported Financial Crisis in Delhi Transport Corporation

SHRI SHYAMLAL GUPTA (Bihar): Sir, I beg to call the attention of the Minister of Shipping and Transport to the reported financial crisis in the Delhi Transport Corporation threatening the efficient running of its fleet.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANS-PORT (SHRI PRANAB MUKHERJEE) : Sir, the financial position of the Delhi Road Transport Authority/Delhi Transport Undertaking/Delhi Transport Corporation has not been satisfactory for the past about ten years and it has been suffering losses continuously since 1963-64. The amount of the losses has also been increasing from year to year. One of the important reasons for these losses is the present uneconomic bus fare structure in the capital. The bus fares in Delhi were last revised in 1964 and even this was more in the nature of rationalisation, following the introduction of the metric system. Since then, there has been substantial increase in the cost of operation of buses but the fares have not been revised.

The revenue losses incurred by the Transport Undertaking in Delhi are covered by ways and means assistance advanced by Government. Till 1971-72, such ways and means assistance was given out of the budget provision for loan assistance to meet the capital requirements of the Undertaking. However, with effect from 1972-73, separate provision is being made under "Non-Plan" for grant of loans to Delhi Transport Corporation to cover the working losses.

For the current financial year, the "Non-Plan" budget of the Ministry of Shipping and Transport includes a provision of Rs. 2 crores to meet the cash losses of D.T.C. (Rs. 1.50 crores) and for investment of arrears of the employer's contribution to C.P. Fund (Rs. 50 lakhs). Out of the above provision, a sum

Transferred from the 8th August, 1974.

of Rs. 93 lakhs has already been released to D.T.C. After the preparation of the budget estimates, substantial additional liabilities devolved on D.T.C. on account of arrears of pay and dearness allowance for 1973-74, as a result of implementation of recommendations of Third Pay Commission, increase in the wage bill of 1974-75 and payment of additional instalments of D.A. All these items will account for a sum of Rs. 268 lakhs during 1974-75. Further, the hike in prices of essential items like diesel, lubricants, petrol. tyres, spares etc. will involve an additional expenditure of Rs. 72 lakhs Thus, the total additional financial liability is of the order of Rs. 340 lakhs.

The current estimates of the cumulative cash losses for the year, excluding depreciation and interest charges on loans, are placed at Rs. 692 lakhs. The D.T.C. has proposed increases in its fare structure to make good this deficit to a substantial extent. The proposal is being examined by Government but, as the matter is important, a decision is expected to take some time.

The immediate crisis in D.T.C. finances has arisen because the Syndicate Bank, with whom the Corporation had cash credit overdraft arrangements for Rs. 50 lakhs, suddenly withdrew this facility as a part of a credit restriction policy. The question of restoring the Corporation's overdraft facilities, was taken up with the Department of Banking, who have agreed to the proposal.

Since the current losses of the D.T.C. are Rs. 32 lakhs per month and there are liabilities of Rs. 73 lakhs on account of arrears of pay due to implementation of recommendations of Third Pay Commission, it has become necessary to give additional budgetary assistance to the Corporation to meet the continuing deficits. The balance amount of Rs. 1.07 crores, still available in the "Non-Plan" budget for the current year, is proposed to be released separately. Including payment of arrears and 8.1/3% bonus, which will have to be cleared before Diwali, this amount will see the D.T.C. through the next two months.

On the capital side, there is a provision of Rs. 10.33 crores in the current year's budget for financial assistance to D.T.C. The Corporation has recently come up with a proposal to release of funds to the extent of Rs. 213

lakhs to meet the immediate liabilities. The matter is being processed on a priority basis and necessary sanction is expected to be issued shortly.

140 buses of the D.T.C. have been held up in the depots mainly for want of tyres. It has already procured 422 tyres which will enable the Corporation to put 70 additional buses back on road from 16-8-1974. Procurement of more tyres is in progress and this will further improve the working. All measures are being taken to provide adequate services to the commuters. The Corporation has launched a major programme of acquisition of new buses and construction of new depots.

SHRI SHYAMLAL GUPTA. Sir, the Minister has said that the Centre is going to help the D.T.C. The D.T.C. was taken over by the Government on the 3rd November. 1971. For the last three years the finances of the D.T.C. have been in a very bad shape. What have you done during the last three years after taking over the D.T.C.

I understand that about five thousand tyres were dumped in godowns, because they were not retreaded or repaired. About 200 buses were off the road. When you had got fully equipped retreading equipment, why were not the tyres retreaded, and why you have now given them for retreading to a private firm? Why has this not been done by your depots?

Moreover, when you took over, about 1050 buses were on the road. Today, but 1100 buses are on the road, after a gap of three years, the position has not improved.

There is no Store Keeper, who is qualified There is no Personnel Manager at the moment. There is no Traffic Manager who is qualified Why all these vacancies are there ⁹

Now, Kamboatiji promised on the 21st May that an inquiry would be made into the leakage of fare money. What has happened to that? So far nothing has been done. The Manager and the Vice-Chairman have offices in the same building, but there are no cordial relations between the two; they are not on speaking terms. They talk only by letters. Why is that so?

Then, buses are never cleaned for months together. They are as shabby as anything. When the personnel is there, why are they not properly cleaned or taken care of?

SHRI PRANAB MUKHERJEE: Sir, a number of questions have been put by the hon. Member regarding D.T.C. Some of these questions have already been answered in the course of answer to a Starred Question the day before yesterday.

It is a fact that even after it was taken over by the Government from 3rd November, 1971, the situation did not improve considerably so far as the total accumulation of losses is concerned

But at the same time it is also a fact that after taking it over, after introducing a certain system, the total earning of the D.T.C. has increased to some extent, if not to the entire satisfaction. I can give you two figures. In April 1973 the income of the D.T.C. was Rs. 66.55 lakhs, and in April 1974 the income increase to Rs. 84.13 lakhs. Secondly, it has already been pointed out that the number of buses which were on the road as indicated by the honourable Member is not correct. It is of the order of 1462 buses are on the fleet road last May. Out of these 1462, 130, buses were old buses and the rest are road worthy for quite some time, and some of them are quite new. I agree v. th the honourable Member that it is a fact that certain tyres have been taken and those are taken mainly for retreading and repairing. As soon as retreading and repairing is done in the workshop managed and maintained by the D.T.C., those tyres will be fitted to the vehicles and will be put on the road. So far as the question of bringing a private retreading shop is concerned, I will definitely look into the matter and ascertain the position, and if it is a fact, what the reasons behind it are. Regarding cordial relations between the Vice-Chairman and the General Manager, I can assure the honourable Member that perfectly cordial relations exist between the top management of the D.T.C. and there is nothing wrong with it. Regarding the leakage of the revenue and some assurance of my senior colleague as quoted by the honourable Member, in fact, some of the employees of DTC met my senior colleague and in the course of the discussion he suggested that they should make a representation listing

the various points which they wanted to make out, and that has been done, and those points are being examined at the level of the Ministry. Sir, I think I have covered all the points raised by the honourable Member.

SHRI LOKANATH MISRA (Orissa): Sir, my friend is otherwise very nice to me. Therefore, I cannot afford to be harsh to him but this is an occasion when it warranted the greatest of harshness. The honourable Deputy has been very wrongly briefed, if Minister I may begin with it. Probably he has to learn to make a difference between a bus registered and a bus on the road. If he treats buses that have been registered as buses being on the road, then he has been either misguided or he has a limitation of understanding. According to a very reliable report which I have in my hand, apart from what the honourable Deputy Minister pointed out about buses being in garage because of shortage of tyres, there are 70 buses of Leyland which are lying in the garages because their engines are extremely defective and they cannot get out of the garage. There are also 80 buses of Tata Mercedes Benz which are flying in the garges because there are no engines attached to them or their engines have gone for repairs. spite of all that if the Minister would like us to believe that out of 1462 vehicles which they possess, all the buses except 130 or so, are on the road, either he is wrong or his brief is wrong. I would like our honourable Minister to go deep into it. Opposition Members are working much harder than those sitting on the Treasury And then, poor maintenance has Benches. added to the running charges and spare-parts chargs during the last two or three years. The amount spent on spare-parts is also double the amount that used to be spent before it was taken over by the DTC.

Sir, if you kindly go into the details, in 1973-74, the net loss was Rs. 4.91 crores and it may be safely taken as Rs. 5 crores. And in 1974-75, it is placed at Rs. 6.34 crores. There is a progressive increase every year. And in spite of that, the hon. Deputy Minister wants us to believe that there has been some increase in collections. He is right partially that the collections have gone up because they have added 300 more buses. Therefore, that would have earned much more money if there was no pilferage somewhere. So, the Deputy Minister did not have time to ask his officials as to how many buses that they have added so that they have collected more. Sir. addition to this, under such bungling and under such terrible financial strain, I was surprised when I heard that the General Manager or may be the Chairman of the public undertaking has advanced Rs. 20 lakhs to one firm

I am surprised at that. Was it necessary to make an advance of Rs. 20 lakhs to a firm for the supply of probably some spare park or for body building. But this is a fact. An amount of Rs. 20 lakhs has been advanced to the Allwyn Company and Rs. 15 lakhs to another company. Who has sanctioned it? Did the Minister go into the matter to find out the merit of the case? Or, is somebody involved there because there is such a lot of bunding, there is a greater possibility that at the higher level also there is a greater amount of pilferage than at the conductors' level. May be, the conductors are not very fair to the public exchequer. They are not honest. But by the same token, if you see the example of a much greater dishonesty at the higher level. what would they emulate? Therefore, they feel that if the Chairman or the Managing Director or the General Manager can get into some kind of an agreement with the Allwyns or the Leylands for the body-building, they also try to make a few paise out of their own profession because they are also hard hit during the time of price spiral. Sir, I am told the Chairman has purchased two cars annually, may be, in the second year he would not have purchased any car. But where is the necessity to purchase a second car when he has one?

And, Sir. I want to indicate to you the monthly expenditure on petrol. The Vice-Chairman, may be the General Manager, has also purchased a new car when he had one car already. It was in 1972 or 1973.

AN HON. MEMBER: From the DTC funds?

SHRI LOKANATH MISRA: Yes. All these officials had purchased Fiat self-driven cars under the regulations, which they sold off as soon as they got these new cars, and they sold them at a premium.

Sir, here is a chart of how much has been spent on petrol on these cars. It shows that in May, 2,394 litres of petrol was spent on the Vice-Chairman's car. In June, probably because of the heat, he wanted to have a much wider ride in the evening air, and it was 3,297 litres. In July, Sir, it was 4,049 litres. It is just for one car, and there is still another car. And, Sir, the General Manager spent 2,200 litres in June, 2,065 litres in July and 2,500 in August. And the second car has also drawn petrol.

I would like to ask the hon. Deputy Minister—and now his senior colleague, the Minister has come—that, please for God's sake, go into it. Sir, I would demand that there should be a parliamenatry Committee to go into these bunglings.

Sir, the Minister is incapable of doing anything in this matter because we have seen that the previous Minister also could not do anything and the bungling has now grown so much in its magnitude that it is impossible to set things right unless it is entrusted to a third party. (Time bell): Things cannot improve unless the matters are entrusted to a third party to find out the defects and set right the matters.

SHRI PRANAB MUKHERJEE: Sir, I agree with the hon. Member and I never indicated that the total financial position of the That is why, not D.T.C. has improved... only on this occasion but on other occasions also I pointed out that D.T.C. is making consecutive losses since 1963. What I wanted to impress upon the hon. Member and this hon. House is that after having been taken over by the Government, some improvements in some areas have taken place and as a result of that I wanted to give figures, i.e., the collections in the month of April 1973 and in the month of April 1974. My objective was quite limited.

Secondly, Sir, it is also a fact that some new additional buses were added to the fleet and naturally that has given the dividend and more collection has become possible as a result of more buses having been added to the fleet and more buses are therefore on the road.

Regarding the arrears and the charges that he has brought forward, I have already indicated in reply to the question of my hon. friend, Shri Gupta, that some time back representatives from the employees of the D.T.C. met my senior colleague and submitted a memorandum in which certain allegations were also made. We are looking into this. It is not possible for me to spell out here on the floor of this House whether the Vice-Chairman or the General Manager of the D.T.C. have purchased one or two new cars or whether...

SHRI RABI RAY (Orissa): Appoint a Parliamentary Committee to probe into it.

SHRI PRANAB MUKHERIEE : ...so much of petrol has been consumed. Sir, it is not possible for me to reply to all these

[Shri Pranab Mukherjee]
details to the entire satisfaction of Shri Loknath
Misra. But, I can assure him and through you
I can assure this hon. House that if there is
any bungling it would not be the effort of the

Government to seal that bungling but to unearth it and see who is responsible for the total mismanagement if any. Every care will be taken to see that he is brought to book and D.T.C. organisation is set in order.

SHRI KHURSHED ALAM KHAN (Delhi): Sir, the statement made by the hon. Minister makes a very interesting and educative reading but, unfortunately the problems of transport in Delhi have always been treated like Milton's Paradise Lost, appreciated by all read by none. Delhi, like any other metropolitan city which is fast growing and fast expanding has always remained in difficulties as far as the transport facilities are concerned. It is also a fact that the Delhi Transport Corperation has inherited a rich legacy of difficulties from the past which they have made richer by their own follies over the year.

Since, I know the time-limit allowed is very inadequate, I do not think it would be possible for me to go into the details. But, at the outset, I would like to say that everything is not all right with Delhi Transport Corporation and naturally the suggestions made by the hon. Members from the other side that the matter should be looked into by a Parliamentary Committee is a very constructive suggestion.

SHRI RABI RAY: It is good that you are supporting us.

SHRI KHURSHED ALAM KHAN : We are always supporting the right cause. But, I must tell very frankly that a minor surgery will not put Delhi Transport Corporation on the proper keel. Delhi Transport Corporation needs major operation and that major operation has to be carried out as soon as possible because further delays will complicate the matters further. As it is, today the Delhi transport presents a very sorry picture in this capital of India which, of course, is visited by thousands of foreigners and by hundreds of our own citizens from various States in the country and they find that transport facilities provided in Delhi are actually an apology for the transport for a city like Delhi.

Now looking briefly into the operating efficiency of Delhi Transport, I would like to mention that in spite of all the tall promises and in spite of all the statements made by the various authorities, the weekly utilisation of Delhi Transport is hardly 70% (Time bell) when the fleet composition of Delhi Transport is having hardly 6 to 7 per cent of old vehicles. There was a time when Delhi Transport used to have more than 40% of old vehicles and operational utilisation of vehicles was more than 80%. Similarly, it is a matter of great distress and great inconvenience for the travelling public that about one-third of the scheduled trips are missed daily and if this will be the performance of Delhi Transport. it will be not be possible to foster confidence in the travelling public about the transport service. Similarly, I would like to point out that the crew utilisation, which is a very important factor in the economics of the operation of a transport corporation, is hardly 5½ hours in a total duty of eight hours. I suppose there is need and there is a definite possibility of increasing it to a minimum of seven hours per crew duty. (Time bell) Another important factor which I would like to bring to the notice of the house through you, Sir, is that the wage cost in Delhi Transport is more than 65%. It is unfortunate that there is no check on the wage cost and there is hardly any planning on that side. Now it is a known fact that the workshop and maintenance is the backbone of any transport organisation in the country or anywhere else. Sir, unfortunately Delhi Transport has been suffering from this malady year after year. I am surprised to find that Delhi Transport is the refuge of all retired persons who are put in charge of the Corporation's workshop. If they cannot have a good workshop they cannot have a good fleet available for operation (Time bell) and today the position is that more than a hundred vehicles which are two or three years old are grounded in the workshop for lack of maintenance. It is really criminal and it cannot be excused. Now, too much has been made of the fare structure in Delhi Transport but, unfortunately, this does not hold much water because the fare structure of Delhi Transport...

MR. DEPUTY CHAIRMAN. You will have to wind up now.

SHRI KHURSHED ALAM KHAN One minute, Sir, Up to a distance of 35 kilometres it is on par with any transport organisation in the country and this 35 kilometre distance covers about 75% of the total traffic. I suppose the fare structure is no such hind-

rance. It is really wastage, it is really leakage of money and it is really top-heavy management in the Corporation which have to be looked into.

SHRI PRANAB MUKHERJEE: Sir..

SHRI SHYAMLAL GUPTA: Let the Minister reply.

MR. DEPUTY CHAIRMAN : Well. it is up to them. (Interruptions)

You cannot force him. He has been answering that from the beginning.

SHRI PRANAB MUKHERJEE: Sir. the hon. Member is a knowledgeable person and so far as DTC is concerned, he has his own personal knowledge and experience about the functioning of this particular organisation and I welcome the suggestions which he has made. So far as setting up of a Parliamentary committee to probe into it is concerned, I do not feel at this stage it is necessary, because I have already told that these things have been brought to the notice of my senior colleague and to our notice and we are looking into them and we should see whether there is any substance behind the charges. Regarding or three points which he has mentioned, I would like to clarify the position. It is a fact that DTC has reached its present stage not because of one or two individuals. Practically for the last ten years it has never made profit and it was under the control of various authorities since its inception and when it was taken over 1948-1949 as a departmental undertaking it had to pass through various stages and through various authorities. But the major difficulty with the DTC at present is that since 1964—it is also a fact—it could not increase the fare. And it is also a fact that while in Bombay, Calcutta or Madras, for the first 2.5 kilometres the minimum fare is 15 paisa, here in Delhi for the first 2.5 kilometres the minimum fare is 10 paisa.

And majority of the passengers cover the distances which are covered by the fare range between 10 and 25 paise. Although it was suggested in the past and also it is under active consideration for the present to increase the fares. I do not feel that merely by revising the fare structure all the maladies of the DTC can be wiped out or the DTC can be placed on a economic footing. Certain other areas are there, certain other deficiencies are there and they have also to be improved. I have already mentioned in reply to the que-

stion of Mr. Lokanath Misra that we are looking into it and we shall see that the DTC stands on a firm footing.

to a matter of urgent public

importance

In this connection I would take this opportunity to reply to another point raised by Mr. Lokanath Misra about the advances to Messrs. Hyderabad Allwyn. The money was advanced against 590 bus bodies which were to be constructed by them. The money was advanced because the prices of certain materials were increasing and in order to arrest further escalation in the cost of body-building this amount of money was advanced and it is a public sector undertaking....

SHRI LOKANATH MISRA: On a point of personal explanation. The materials have been pruchased and given and the advance has also been given. It is the fact. If you had only purchased the materials and used that as an advance then there would not have been any kind of criticism from any quarter but here the materials have been given as also the advance. You can find that out.

MR. DEPUTY CHAIRMAN: Have you finished your reply ?

SHRI PRANAB MUKHERJEE : Yes. Sir.

SHRI N.H. KUMBHARE (Mah: rashtra): Sir, the DTC is also not known to be a good employer. There are as many as 500 drivers and conductors who are called retainers. there since about two years. They are required to be in attendance at the depots for 8 hours without any guarantee of work. Despite the fact that they are there for eight hours if they do not get any work you know how much they are paid; they are paid only Re. 1. There is no guarantee of work. There are certain depots where in the course of 30 days in a month they do not get work even for 10 days. I think this is a new class of labour that has been introduced. I know the Industrial. Disputes Act and the Standing Orders. I know there are different classes of workers; there are permanent workers, there are temporary workers, there are casual wo kers, there are substitutes but I have not heard of this new class which is known as retainers. Now an assurance v'as given that they will be absorbed as regular employees but even though a period of two years has passed they are still there in such adverse condition. Even the most unscrupulous employer will not take recourse to such a thing where the worker is left starving.

[Shri. N. H. Kumbhare]

I would like to know from the Minister whether they are likely to be regularly employed and absorbed.

मौबहन घोर परिवहन भंत्री (श्री कमलापति त्रिपाठी): मान्यवर, यह ध्यानाकर्षण का प्रस्ताव एक खास विषय को लेकर पेश किया गया था--समाचारपत्नी में कोई समाचार छप या या भीर उस पर यह ध्यानाकर्षण का प्रस्ताव पेशा किया गया कि डी ०टी ०सी ० जिस फाइनेंशियल काइसिस से गुजर रहा है उसके संबंध में सरकार की भोर से वक्तव्य हो, तो वह मान्यवर, भ्रापकी भाजा से प्रस्तुत कर दिया गया है। धव इसके बाद बहुत से प्रश्न भीर उठाये गए जो प्रश्न जरूरी हैं भीर ऐसे हैं कि जिनकी तरफ ध्यान देना भावश्यक है भीर जहां कही उसमें कमजोरियां हैं, गलतियां हैं उनको ठीक करना जरूरी है । लेकिन उनका इस ध्याना-कर्षण से खास संबंध नही था। मिश्र जी ने भी कुछ बातें कही थी। यह कोई गारंटी नहीं लीजा सकती कि डी० टी ∘सी ० का सारा इंतजाम बहुत धंच्छा है। यह मानी हुई बात है कि बहुत गड़बड़ है वहां। इसलिए गड़बड़ है कि 1971 से तो यह भाया सेन्टर के पास. इससे पहले म्युनिसिपल कारपोरेशन में था। करीब करीब 30-35 करोड़ ४० मब तक घाटा दे चुका डी ब्टी ब्सी ब्रम्यु-निसिपल कारपोरेशन के वक्त से भीर भागे जो दो-तीन वर्षं बीते हैं। जहां डी०टी०सी० को इतना घाटा हो रहा है, वहां यह जरूरी हो जाता है कि इस चीज को देखें कि इस घाटे को किस तरह से रोका जा सकता है। व कौन-कौन से सोर्सेज हैं जहां से लीकेज हो रहा है, कहा बेकाक चर्च हो रहा है, ज्यादा खर्च हो रहा है भ्रीर कहां पर गड़बड़ की जा रही है।

भी श्यामलाल गुप्त: यह काम तो एक हफ्ते का है

श्री कमलापित विषाठी: हां, इन सब चीजों की सरफ हमको देखना है भीर सरकार की तरफ से इस बात पर हमान दिया जा रहा है। भापने देखा होगा कि जो फाइनें-शियल काइसेस इस समय भाया है, वह खास तौर पर इसलिए भाया है कि डी॰टी॰सी॰ के खर्चे का तखर्माना बहुत ग्राधिक बढ़ गया है। पिछले दो, तीन मिलें से यकायक यह खर्चा बढ़ता ही चला जा रहा है भीर यही कारण है कि यह कर्जा एक्यूमलेट हो गया है। इसका कारण यह है कि इस समय पार्ट्स की कीमतें बढ़ गई हैं। भीर तीसरे पे कमीशन की सिफारिशों के मुताबिक तनक्वाह पर भाधिक खर्चा करना पढ़ रहा है।

श्री राजमारायण : श्री फखरहीन ग्रली शहमद के मकान की भी तो कीमत बढ़ गई होगी ? 1962 में वह पौने तीन लाख की थी ग्रीर ग्राज भी वह पौने तीन लाख ही गिनी जा रही है ?

श्री कमलापति व्रिपाठी : कीमत तो सब चीजों की बढ़ रही है। हुमारी कीमत बढ़ गई है झौर राजनारायण

की भी कीमत बढ़ गई है। (ब्यवधान) तो मैं यह कह रहा या कि चूंकि कीमत बढ़ रही है इसलिए बजट में 2 करोड़ रुपया उनके लिए रखा गया था जिसमें से 93 लाख रुपया दिया जा चुका है भीर 107 लाख रुपया प्रभी देना बाकी है। उनका खर्च 208 करोड़ रूपये का हो गया है। बैंक केडिट स्ववीज धार्डर के मुताबिक बैंकों ने झोवर ड्राफ्ट देना भी बन्द कर दिया था। इस बारे में डी०टी०सी० ने कोशिश की घौर घव मामला सुलझ रहा है भीर इस चीज को बैंक ने मंजूर कर लिया है। जो उन्होंने 238 लाख रुपये की मांग की है, वह चीज फाइ-नेंस डिपार्टमेंट प्रोसेस कर रहा है। जैसे हमने ग्रभी बतलाया है भीर भापने इस बयान में देखा होगा कि 600 लाख रुपये का खर्चा बढ़ गया है तो इसके लिए चार करोड़ रुपया भौर चाहिये। लेकिन हम इस अात की देख रहे हैं कि ग्रगर डी ०टी ०सी ० को इस तरह से लगातार घाटा होता रहे तो इसका बोझा सरकार कब तक उठायेगी। करीब 20 करोड़ रुपये का कर्जा उनके उपर लदा हुआ है, 40 करोड़ रुपये का घाटा हो गया है भीर हर साल घाटा बढ़ता ही जा रहा है। तो यह जो बोझा है, इस बोझे को डी ०टी ०सी ०के नाम पर कब तक सरकार उठाती रहेगी 🤨 जहां पर रेबेन्यू लीस चल रहा है, उसका सरकार कब नक बोझा उठायेगी ? इस चीज को हम देख रहे हैं कि किस तरह में इस बात को सुलझाया जा मकता है।

कुछ प्रपोजल्स फेयर स्ट्रक्चर को बढ़ाने के संबंध में हैं क्योंकि 1963-64 में वही किराया चेला धा रहा है। हर चीज की कीमत बढ़ती ही चली जा रही है। पार्ट्स और स्पेयर की कीमतें बढ़ती ही चली जा रही हैं। मैटिरियल की कीमत बहुत बढ़ गई है, लेकिन हमारा किराया नहीं बढ़ा। भभी हम कम से कम एक जगह से दूसरी जगह तक 10 पैसा किराया लेते हैं भौर ढाई किलोमीटर के बाद पांच पैसा किराया बढ जाता है। तो हम किराये की बढ़ाने के संबंध में विचार कर रहे हैं। लेकिन मैंने एक बार हाउस में निवेदन किया था कि फेयर स्ट्रक्चर को बढ़ाने की जहां तक बात है, जब तक डी ब्टी ब्मी ब की सर्विस मे इम्प्रुवमेंट न हो जाए, तब तक किराया बढ़ाने की बात हम नहीं सीच रहे हैं क्योंकि इससे ला एण्ड घाडंर पोजीशन पैदा हो जाती है। भभी तो बसों में थोड़ा बहुत इम्प्रूब-मेंट हुमा है। एक सेवा चल रही है, कुछ एक्सप्रैस सेवाफ्रों को भी चलाने की कोशिश कर रहे हैं। इन सेवाओं से जनता को थोड़ी बहुत राहत मिली है, लेकिन उतनी राहत नही पहुची है जितनी की अकरत है।

माननीय सदस्यों ने कहा कि गाड़िया को खराब हो जाती हैं उनकी मरम्मत के लिए डिपोज नही हैं भीर उनकी रखने के लिए जगह नहीं हैं। जो बात उन्होंने इस संबंध में कही, वह सही हैं। बहुत सी गाड़ियां खराब हो गई हैं भीर हुम नई गाड़ियां खरीस खें हैं।

जहां तक हिपोज का संवास है, उनकी कमी है। कुछ जगहो पर तो डिपोज बनाये जा रहे हैं और इसके लिए सरकार ने साढे दस करोड़ रुपए का जो केपिटल एकाउन्ट था उसमें से देद करोड़ रूपया रखा है। कुछ नए डिपोज बन गये हैं, कुछ बन रहे हैं। ग्रीर जल्दी ही चार पाच बन जायेंगे।

मेन्टेनेन्स को इम्प्रव करना जरूरी है, यह बात सही है नहीं तो हम फरदर लास रन करते रहेगे। इसका इन्तजाम किया जा रहा है कि जल्दी से जल्दी सेन्टेनेन्स के मामले को ठीक किया जा सके । बाकी जो सुझाब दिए गए है उन पर हम गौर करेंगे। मिश्र जी ने बहत ही बाते कही है, उन्होंने कुछ एली गेशन्स भी लगाये हैं। यह सब नोट हो गया है भीर इसको हम देखेंगे । भ्रभी मैं वादा नहीं कर मकता कि कोई पालियामेंटरी कमेटी बनायेंगे, पहले मुझे तो देख लेने दीजिये. में देख ल क्या है, उसके बाद प्रापक सामने मामला भाएगा । मान्यवर, मैं समझता ह कि इन गब्दो के साथ जो ग्राज मसला उठाया गया है उसका उत्तर दे दिया गया है।

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): He answered not everything. I am going to ask.

MR. DEPUTY CHAIRMAN: Better not ask what has been asked.

SHRI SUBRAMANIAN SWAMY There is no doubt that the DTC is making There is nothing to hide that in the last three years the losses amounted to Rs. 12.93 crores, and the total investment in buses is Rs. 16.15 crores. Very soon, the investment is going to be wiped out. What is significant is that the position has worsened considerably since the Central Government took over the In fact, in the first two years of 1967, the Corporation was running the service very efficiently and the service had been considerably improved. But then the Central Government did not cooperate with the local government here properly and a lot of difficulties were created. And under that excuse they took it over. Since then they have not managed the Corporation very well. has this situation developed? I can say on the basis of the experience that the local government has that some of the things have happened for various reasons since then. For instance, pilferage of parts has become a very big thing; 15 per cent of the losses today of the DTC are due to pilferage. Last year there was a raid on one single depot just to check the register and it was found that 27,000 litres of diesel oil was missing. How can 27,000 litres of diesel oil be missing unless there has been a

collusion at various levels? And this wsa only from one depot. Similarly. have become more and more sick as the time is passing. Today, according to a survey, 55 per cent of the buses have serious chassis problem. And we can see, when we go on the road, how the buses are precariously moving about. Breakdown has very significantly increased. In 1967 breakdown was 4.7 times per thousand km. of travel; today it is 14.3 times. It has increased more than three fold. The breakdown rate has gone up very sharply. About missed trips, the number of trips that the DTC is missing, one third is missed, and of the missed trips, 15 per cent apply to trips that should be made to the university. And I would suspect that some of the DTC problems arise because of such missed trips. Then on the top of all this, there are certain rackets which are developing in the Corporation which need to be seriously looked into For example, schools like Jesus Mary and Delhi public Public School, are now renting out buses roughly at Rs. 1.20 per km. But they actually charge from the students more, and the cost of operation is more than Rs. 1.20 per km. the question of the State subsidising the public schools which could afford to pay more. Actually, they are charging more from the students, a higher rate. That is what they are paying to the DTC.

to a matter of urgent public importance

Clearly, the bus service is inadequate. Nobody can doubt it. According to an estimate, there are only 17 seats per thousand of population which is considerably lower than the three other metropolitan cities. total of 1042 buses that are plying today, in another four or five months, 500 have to be retired because they cannot run; already they are running in a bad shape. The question is how many more buses are they going to get. Recently, I saw a statement that 500 more buses are going to be brought. But the Minister. Mr. Pranab Mukherjee, told the Consultative Committee on 31st January of this year that by the end of December, the DTC fleet strength would rise to 2700. All of a sudden, they have cut it down to only 500 extra, and those also are going to replace the 500 that are to be retired from the stocks.

You look at the plan priority. It is a well-known joke, it has become a laughing matter now that in the Fifth Plan Rs. 250 crores are being allocated for public transportation.

And Rs. 280 crores have been allocated for providing loans to senior government officials

[Shri Subramanian Swamy] to buy motor cars. Now this is a clear case of misplaced priority. If one-fourth of the investment that has been today sunk in the Maruti is spent on the Delhi buses, you can get 5,000 more buses for Delhi and solve the people's problem. And God alone knows when this Maruti is going to come out.

There are several malpractices. Now the local Delhi Administration Executive council takes Rs. 20,000 per permit to issue a private bus. Consequently this is something prohibitive and only a few people can afford it. This has become a racket. This is one of the reasons why private transportation is not able to expand. Then, over 10 per cent. of the accidents are caused by the D.T.C. A survey shows that the D.T.C. drivers are responsible for 50 per cent. of the accidents.

(Time bell rings).

In winding up, I would like to make the following suggestions. Let not this Ministry jump into the usual rut of raising bus fares for its own inefficiency because this will be a perennial problem. I make the following suggestions. Let it engage itself in a system of planning of the total transportation available in Delhi including the Railways, scooters, taxies and its own bus service. For example, today it has been announced in the press that the N.D.M.C. is going to run its own bus service. It is a very strange way of doing things.

Secondly, all the corruption that is there in the D.T.C. today should be enquired into by a Parliamentary Committee because that is the only way to solve the problem. Thirdly, I think the Plan priorities have to be changed. Let the Ministry allow Delhi and other metropolitan cities to have a fleet of 5,000 buses each and go about raising funds so that the Plan priorities are changed effectively.

SHRI KAMLAPATI TRIPATHI Sir, so far as these suggestions are concerned, they will be looked into and the Government will consider over them. So far as the other points are concerned, they are not very relevant to the Call Attention motion.

SHRI J.S. ANAND (Punjab): At the outset I want to say that a very misleading and alarming situation was outlined by the General Manager a few days back in the press. He highlighted only two points. One was the overdraft and the refusal of the banks to co-operate. The other was about the tyres being not available and the buses being grounded for that reason. Now if you go into this you will

find that actually not only a Rs. 20 lakh loan has been advanced, as mentioned by my colleague previously, to this Hyderabad Allwyn, another Rs. 50 lakhs loan is to be advanced to the National Construction Corporation here also. These loans are being advanced when there is the problem of overdraft.

Then about the bus tyres, the real position is that 3,000 tyres are lying there for retreading in spite of the fact that the D.T.C. has its own imported plant. But that plant is in a mess because the Tyre Engineer has been transferred as Deputy Manager and a civil engineer has been brought over in his place. He does not know this job at all.

Now it is being repeatedly suggested that the fare should be increased. Every body knows that the bus service in the capital is the worst bus service in any town in India and, to add to this, they want to further increase the fares. In fact, the House is being misled. ns have not been gone into. Three memoranda have been submitted on behalf of the joint front of these trade unions. And the joint front has held a rally outside the House of the hon'ble Minister on the 21st May this year. Two definite promises were made. One was that an Enquiry Commission should enquire into the inefficiency and bungling of the whole state of affairs. It was said that M.G. Pimputkar will go into it. Mr. Pimputkar is the Secretary of the Ministry of Transport. Then there are other demands of the employees whose co-operation is very necessary. Instead of attributing the mismanagement to the lower staff, the fault lies at the level of top officials. was promised that the Deputy Minister will look into it. But nothing has been done.

The Deputy Minister claims that there has been no improvement in revenues. If you go into details you will find that lot of improvement in funds has come from the new services, Mudrika and Sugam Seva.

In these services, there are 800 to 820 buses and only 50 trips are being missed. On the other hand, more than 7,000 trips are being missed by the rest of the services. And the horrible picture is that most of the revenues, more than 40 per cent of the revenues, are from 100 buses, while from 800 buses and 15,000 trips, it is only Rs. 130,000. (Time bell rings), besides that, I want to say that there is a very bad state of mismanagement. I have before me a confidential circular sent by Mr. Abdul bari, Additional General Manager, who points out many things which are being done in the way

. -77

[16 AUG. 1974]

they should not be-inefficiency, restricted holidays and the way money is being looted that way and so on. What I demand is that the Minister must make a definite promise by when he will go into the three memoranda submitted by the DTC. All Trade Unions Joint Front and by when his promise that Mr. Pimputkar will look into it and come out with a report, is going to fructify. Secondly, I would like to know whether the demands of the employees will be looked into by Mr. Pranab Mukheriee. I think the Minister should not wait for the day when the DTC becomes an absolutely dead loss, when the ship sinks, He should come forward and accept the proposal put forward by both sides that there should be a parliamentary committee to look into this matter. It is a chronic thing; it is ever repeating itself More and more mismanagement is going on. Only a parliamentary committee can guarantee that this mess will somehow be removed.

SHRI PRANAB MUKHERJEE · Sir. I have already said that the memorandum which was submitted, containing certain allegations, on the one hand, and raising certain demands of the employees, on the other, is already being looked into.

SHRI J.S. ANAND , How long will it take?

SHRI PRANAB MUKHERJEE . It will definitely take some time. When certain allegations are brought up...

SHRI J.S. ANAND: Two years 9 Three years?

SHRI PRANAB MUKHERJEE: When certain allegations are brought up, certainly they have to be looked into and it will take some time. So it is not a fact that we have shelved it. We are already looking into it. Regarding the other point that the hon. Member has made, that we are trying to justify the fare increase, I have already mentioned that merely by raising the fares, we cannot get rid of the present situation in the DTC. There are certain other areas where deficiencies are to be done away with and improvements are to be made. As a result of that, we are trying to introduce new services. These services which we have mentioned, the Sygam Seva and the Mudrika Seva, are merely part of the total, comprehensive plan, and in other areas they will be connected by feeder services, so that the impact of the revision and rationalisation of the route system can be felt by the commuters. is not a fact, as has been pointed out by some

hon. Member, that after the take-over, the DTC has gone down. I can quote figures to show how each year, when it was under the Delhi Municipal Corporation, it incurred more and more losses. In fact, from 1958 to 2nd November 1971 it was under the direct control of the Delhi Municipal Corporation under the name of DTU. And there is not a single year in which it did not incur losses. thrice, not one, the DTU sent proposals for increasing the fares. So it is not a new feature that after taking over, the Government of India has come forward with the proposal for increasing the fares. And as pointed out by my senior colleague, when the commuters will feel that certain improvements are visible and certain improvements in service have taken place, then the Government will agree to the proposal for increasing the fares of the DTC. Otherwise, there is no reason why the Government of India should come into the picture. As the DTC is a public sector corporation and if they want to increase the fares, they can do it with the concurrence of the State Transport Authority of the Delhi Administration. Government of India need not come into the picture. But it is a larger issue and it involves millions of commuters. That is why the Government of India has taken the stand that some improvement should take place in the service and people should feel that certain improvements have taken place.

And then regarding the question of advance to the National Building Construction Corporation, as the honourable Member mentioned, it is a fact that an amount of Rs. lakhs has been advanced, and the reasons I have already mentioned while dealing with Allwyn Hyderabad. There was a question that they are entrusted with the construction of depots. New depots are very necessary for getting more maintenance and service for all buses. Until we have additional depots it would not be possible to have more buses restored to the road, it would not be possible to get them repaired and serviced and put on the road. On account of these factors this money has been advanced to that public sector organisation.

DR. K. MATHEW KURIAN (Kerala). Sir., I would seek your indulgence so far as the time is concerned

MR. DEPUTY CHAIRMAN 1 shall be very strict with the time. No question of indulgence.

SO.

DR. K. MATHEW KURIAN . I have some very important questions to ask...

MR. DEPUTY CHAIRMAN: Only three minutes.

DR. K. MATHEW KURAIN Sir. the honourable Minister is known for his knowledge of astrology.

MR. DEPUTY CHAIRMAN: We are not discussing astrology here.

DR. K. MATHEW KURIAN . He has given a cosmic view of the whole problem. as if in the long run DTC's problems will be all right. I would like to ask four or five specific questions. The first question is whether it is not a fact that after this transport was taken over by the Government from the Municipal Corporation on 3rd November 1971, the number of buses on the road has progressively reduced. For example, while the number of over-aged vehicles was 40 per cent at the time of the take-over, in 1974 it was only 5 per cent. But none the less, out of 1516 bases only 980 were on the roads. I have got full figures to substantiate that the functioning of the DTC has deteriorated after the take-over I would like a specific answer to this question. Secondly, I would like to know whether it is a fact that 100 Tata Mercedes buses are today parked in the depots for up to ten months at a stretch due to engine break-down and other operational defects. Tata Mercedes buses are not supposed to be good for city transport. They may be good for long distance transport. They have some technical problems for brakes and engines. Whether it is a fact that instead of purchasing vehicles which are better useable for city transport, they were specifically helping a monopoly company like the Tatas in purchasing vehicles, keeping a hundred of them in the depots for ten months. My next question is with regard to the one which the Minister has already made a reference to, Hyderabad Allwyn. They have already made an advance of Rs. 20 lakhs to the Hyderabad Allwyn and Rs. 15 lakhs to the National Building Development Corporation. The point that I would like to ask is whether it is not a fact that in the case of Rs. 20 lakhs advanced to Hyderabad Allwyn, the interest charged from the firm is only 7 per cent while the DTC in turn is paying interest to the Government at 10 per cent penal rate. In this way—while it is getting only 7 per cent, the DTC is paying 10 per cent to the Government are they not misusing public funds. Then my

next question relates to the problem of management in general. I charge that the top management of the DTC is not only corrupt, but inefficient. The General Manager, Shri S.K. Sharma, is an IAS Officer, from Madhya Pradesh cadre. His wife is working in the UK High Commission as a Reference Officer in the Confidential Cell under which fifth columnists.

SHRI PRANAB MUKHERJEE: How is it relevant?

MR, DEPUTY CHAIRMAN DR. Kurian, it is not relevant.

DR. K. MATHEW KURIAN ' It is relevant. Kindly give me one minute. Mr. Pimputkar, Secretary, Ministry of Transport had asked the General Manager to advise his wife to resign; she had not taken permission.

MR. DEPUTY CHAIRMAN: Dr. Kurian, please confine youself to the DTC.

DR. K. MATHEW KURIAN: Here is a case where the person concerned had not taken permission of the Government

MR. DEPUTY CHAIRMAN: We are discussing the DTC, and you are bringing in somebody's wife...

DR. K. MATHEW KURIAN: I am not bringing in somebody's wife. Here General Manager against whom...

MR. DEPUTY CHAIRMAN li is absolutely improper. You go to your next point.

DR. K. MATHEW KURIAN: Would you please hear me? Here is a General Manager who was advised by the Secretary. Ministry of Transport, Mr. Pimputkur, that the continuance of the job by his wife without Government's permission was irregular. This amounts to corruption.

Lastly, with reference to the employees I have got a copy of a telegram.

MR. DEPUTY CHAIRMAN: Now you have to wind up.

AN HON, MEMBER: This is a serious matter

MR. DEPUTY CHAIRMAN: You cannot bring all serious matters under the Transport Corporation.

DR. K. MATHEW KURIAN: I have got a copy of a telegram sent by Shri Sharma. General Manager of the Delhi Transport Cor-

poration to various people including its Vice-Chairman, who is sitting in the next room. Telegrams have been sent to various people. The telegram says that disbursement of salaries for next month is impossible so far as the workers of the Corporation are concerned. The General Manager is blackmailing by saying that disbursement of salaries is not possible. Mr. Abdul Bari who is the Additional General Manager in his D.O. letter No. GM-2/74/411 dated 14-8-1971 says to the contrary. He says that salaries of employees have to be paid and only the salaries or allowances of the top officers of the Delhi Transport Corporation can be deferred. The same Abdul Bari has no difficulty in disbursing the D.A. payable under the Third Pay Commission to himself and to Shri P.R. Subramaniam, Chief Mechanical officer while the D.A. permissible to the workers under the Third Pay Commission was not paid...

MR. DEPUTY CHAIRMAN I have been asking you to wind up.

DR. K. MATHEW KURIAN: This benefit of the Third Pay Commission's award is not being given to the workers. General Manager who is anti-labour, who is inefficient and who is corrupt to the core...

MR. DEPUTY CHAIRMAN: I am asking the Minister to reply.

DR. K. MATHEW KURIAN : Minister had given assurances that the five financial demands submitted to the Government by the Delhi Transport Corporation and the joint front will be looked into. So far meetings have taken place, but no result...

MR. DEPUTY CHAIRMAN: If you do not sit down, nothing will go on record.

DR. K. MATHEW KURIAN: (Continued to speak).

SHRI PRANAB MUKHERJEE: Dr. Kur.an, in his own way, brought so many things under the purview of the discussion. Many points do not pertain to the discussion. The questions he has raised are repetitions of the points made by other hon. Members and I have replied already to those points. Dr. Kurian has come to the conclusion that the Delhi Transport Corporation is inefficient, it is corrupt and it is anti-labour. These are his own conclusions. We do not share his views. If there is anyting wrong, as I have already informed the House, we shall look into it. If there is nothing against it, we should not accept these allegations made by the hon. Member.

to a matter of urgent public

importance

Regarding stoppage of payment of salaries and other things, I have already said in my written statement that the financial crisis which was created in the DTC is now over and we have sorted out this impasse. There is no difficulty in meeting the requirements either on salary account or on account of acquisition of new fleet or to meet the commitments made to the various suppliers. Therefore, that question Like the officers of the DTC, does not arise. everybody will get additional dearness allowance and payment of wages will not be suspended. They all will get their salaries.

I do not know. Sir...

DR. K. MATHEW KURIAN: How did the officers leave out the others?

SHRI PRANAB MUKHERJEE: Sir, I do not know how the copies of these things came to him. Anyway, I will look into the whole thing and see how these things came to him.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, मैं मंत्री महोदय ग्रीर उपमंत्री, दोनों को सुनकर ग्राश्चर्य चिकत हूं । पहले भाप पढ़ लें इसको—"दिल्ली परिवहन निगम में वित्तीय संकट, जिसमे उसकी बसों के सूचार संचालन को खतरा पैदा हो गया है..."-- क्या चीज है जा इसके भ्रंतर्गत नहीं भ्रा सकती ? माननीय कमलापति जी 1937 से विधान सभा में हैं, यहां कांस्टीट्युएण्ट ग्रसेम्बली के सदस्य रह चके हैं। प्रब, बसों के सूचार संचालन को जो खतरा पैदा हो गया है उसके बारे में यह समाचार प्रकाशित है भौर श्रीमन, ग्राज धमकी दे रहा है उपमंत्री कि यह तार कैसे पहुंच गया उनके पास 'ब्राई विल सी टुइट'। यह इसी में लिखा हुआ है

"In a telegram to the Union Minister of Shipping & Transport, the General Manager of the DTC sought today immediate intervention of the Central Government to bail the Corporation out of the financial crisis".

यह भ्रखबार में ही लिखा हुन्ना है, श्रीमन, कि मैनेजर जनरल ने तार दिया है, तो ग्राज क्यों दिमाग में यह बात माई कि "ग्राई विल सी टुइट" हमारे पास भी तार है, यह तार मैं पूरा पढ़ देता हं

"DISBURSEMENT OF SALARY OF NEXT MONTH IMPOSSIBLE (.) REQUEST FOR WAYS AND MEANS ASSISTANCE OF 238 LAKHS PENDING WITH THE GOVERNMENT (.) ALL WORK WOULD COME TO A STAND-STILL UNLESS THE AMOUNT IS RE-LEASED (.)"

श्रीश्याम लाल गुप्त कर तो दिया।

श्री राजनारायण: हल्ला मत करो । तुम क्यों बोलते हो ? तुम्हारे स्कूल की बात हो तो बोलना । ग्रध्यापकों को निकाल कर बैठे हैं। मैं श्री कमलापति जी को शांति से सुन रहाथा। उन्होंने इस बात को कबूल किया कि फण्ड्स का घोटाला है, माननीय मंत्री जी ने इस बात को कब्ल किया कि कुप्रबंध है, माननीय मंत्री जी ने इस बात को भी कबुल किया कि टायरों की कमी है, फटे या खराब हालत में है, पैट्रोल का घोटाला हुग्रा है, मोबील ग्राइल का, डीजल का घोटाला हुमा है तनख्वाहें नही मिल रही हैं, ग्राफिसरों में एक दूसरे के साथ कोग्रापरेशन की कमी है तनख्वाहें नहीं बंट रही हैं, तनख्वाह बंटने में भी पक्षपात है, ऊपर वाले ग्रपना पैसा ले लेते हैं ग्रीर छोटे कर्मचारियों को छोड़ देते हैं। इतनी स्वीकारोक्ति के बाद क्या सरकार इस बात को नहीं समझती कि एक एक्सपर्ट कमेटी बैठाने की भावश्यकता है। यह हमारा छोटा सा, नन्हा सा, प्रश्न है। मैं चाहता हू कि जब तक एक एक्सपर्ट कमेटी न बन जाए भीर वह एक्सपर्ट कमेटी बैठ कर तमाम खराबियों मै बारे में ग्रच्छी तरह से रपट न पेश कर दे तब तक बस का किराया हरिंज हरिंज न बढ़ाया जाए क्योंकि कूप्रबंध से जो घाटा बनाया जा रहा है वह घाटा नही है, बस के किराए को बढ़ाने का कोई भ्रौचित्य नहीं है जिस सेवा को सरकार ने अपने हाथ में लिया है उसमें इतना कुप्रबंध हो, इतना घाटा हो, इतनी भ्रव्यवस्था हो, इसके बाद भी सरकार कहे कि हम उस बस की सवारी पर ख्रीर ज्यादा किराया बढ़ायेंगे, यह सरकार के लिये अशोभनीय चीज है इसलिये मैं यह एश्योरेन्स चाहता हूं माननीय मंत्री जी की ग्रोर से कि वे इस सदन में ऐलान करें कि जब तक एक्सपर्ट कमेटी नहीं बैठेगी, सारी बातों की छानबीन नहीं हो जायेगी, यह पता नहीं लग जाएगा कितना मुनाफा हो सकता है, तब तक किराया बढ़ाने का प्रथन ही नहीं उठता। श्रीमन, कमलापति जी को मालूम होगा कि जो लोग प्राइवेट बस चलाते हैं, कम से कम 2-3 हजार ६० महीने बचाते हैं...

श्रीलाल ग्राडवाणी (दिल्ली): ज्यादा बचाते, हैं।

श्री राजनारायण: 3,000 रु० तक बचा लेते हैं, हमारी अपनी जानकारी हैं। तो सरकार के हाथ में जब वे बसे आ गई और इतना कुप्रबंध बढ़ गया तो इसका कारण क्या है? कारण यह है—उसमें कमलापित जी की व्यक्तिगत जिम्मेदारी नही है—जब जन संघ के हाथ में दिल्ली ट्रान्सपोर्ट अंडरटेकिंग था और 1972 का चुनाव होने वाला था तो श्रीमती इन्दिरा नेहरू गांधी की सरकार को कुछ लोगों ने मलाह दिया कि अगर इस बस को अपने हाथ में ले लिया जाए तो जन संघ की बड़ी शक्ति खत्म हो जाएगी।

तमाम बसों में पोस्टर चिपका देते हैं क्योंकि लोग इघर उधर जाते हैं और इस तरह से हम चुनाव में हार जाते हैं। इन सब चीजों को समझकर सरकार ने 1972 के चुनाव जीतने के लिए यह कुकमें किया। भाज सरकार इसका खिमयाजा भुगत रही है और इस समस्या का सारा बोझ दिल्ली की जनता के ऊपर पड़ रहा है। तो मैं भी कमलापित जी से नझतापूर्वक कहना चाहता हूं कि वे इस बारे में सोचें और इस चीज को सरकार के हाथ से निकालें तथा इसका एक अच्छा और बढिया कारपोरेशन बनायें। इस कारपोरेशन को उन लोगों को दिया जाना चाहिये जो सरकार के झादमी न हों बिल्क जो जनता की अच्छी तरह से सेवा कर सकते हैं, उनके हाथ में यह कार्य दिया जाना चाहिए। क्या सरकार इस बात का भाश्वासन देगी कि वह इस बात पर विचार करेगी भीर चृनाव के स्टन्ट पर जनता को नहीं पीसेगी?

श्री कमलापित विषाठी मान्यवर, श्री राजनारायण सिंह जी...

श्री राजनारायण. हम को सिंह क्यो बना दिया क्योंकि सिंह शब्द को तो हम 1940 मे ही छोड़ चुके हैं जब कि हम विधान सभा में थे। उस समय से हमने ध्रपने नाम के आगे "सिंह" शब्द का लगाना छोड़ दिया था श्रीर श्री सम्पूर्णानन्द जी ने भी अपने ऐड मेमोर में यह बान लिखी है।

श्री मोश्म मेहता हमें मालूम नही कि मापने सिंह उलट दिया।

श्री कमलायित स्विपाठी: मुझे क्षमा कीजियेगा।
मैंने किसी श्रीर मन्त्रा मे यह शब्द नहीं कहा। चूंकि
श्राप "सिंह" परिवार से श्राते हैं श्रीर स्वयं "सिंह" है,
इसलिए मैंने यह शब्द कहा श्रीर कोई मन्त्रा इस शब्द को
कहने की नहीं थी।

श्री राजनारायण: श्रापकी कोई बुरी मन्या नहीं थी।
श्री कमलापित विचाठी: श्रापने एक सवाल यह
उठाया कि इस संबंध में एक एक्सपर्ट कमेटी बिठलाई जाए।
इस तरह का जो श्रापका सुझाव है, उस पर हम विचार
करेंगे।

दूसरा सुझाव आपने यह दिया है कि जब तक एक्स-परं कमेटी न बन जाए तब तक आप इस प्रकार का आश्वासन हैं कि बस का किराया नहीं बढ़ाया जाएगा ? इस वक्त मैं ऐसा कोई आश्वासन नहीं दे सकता हूं कि बस के किराये नहीं बढ़ाये जायेंगे। इतना आश्वासन मैं दे सकता हूं कि हम यह समझते हैं कि जब तक बम सेवा में सुबार न हो तब तक किराया न बढ़ाया जाना चाहिये। बस सेवा में कुछ उन्तति हुई है, थोड़ी बहुत उन्तति हुई है और बाकी दिशाओं में भी उन्तति होना आवश्यक है। अगर सब दिशाओं में उन्तति हो जाए, तब किराया बढ़ाने की बात सीची जा मकती है

तीसरा प्रश्न भ्रापका क्या था ?

श्रीप्रकाशवीर शास्त्री (उत्तर प्रदेश): कुकर्म के मंबंघ में था

श्री राजनारायण: तीसरा प्रश्न ग्राप कुकर्म का ही समझ लीजिये। ग्रब इस बात को देख लिया जाए कि सरकार ने इस चीज को 1971 में ग्रपने हाथ में इसलिए लिया ताकि दिल्ली में जो 1972 में चुनाव होने वाले थे उनमें कामयाबी हासिल की जा सके। हस समय जनसंघ कारपोरेशन चला रहा था ग्रीर सरकार ने उसके हाथ से इसको ले लिया। ग्रब सरकार यह समझ गई है कि जनसंघ बालों के पास ग्रब भी कारपोरेशन है, श्री ग्राडवाणी जी की पार्टी के पास अब भी कारपोरेशन है, श्री ग्राडवाणी जी की पार्टी के पास कारपोरेशन है, ग्रब इस चीज की फिर उन्हें ही दें देना चाहिये। कांग्रेस ने पालियामेंटरी ग्रीर दिल्ली में चुनाव जीतने के लिए इस तरह का कुकर्म किया था ग्रीर मैं ग्रब यह निवेदन करना चाहता हूं कि वह धब इस तरह के कुकर्म को छोड दे ग्रीर फिर से इस चीज को कारपोरेशन को दे दे।

श्री कमलापति विपाठी . मान्यवर. माननीय मदस्य की राय है कि किसी नीयत से सरकार ने इसे अपने हाथ में लिया है। मैं तो यही समझता हं कि कारपोरेशन के ग्रधीन यह मंस्था पिछले 11 वर्षों से थी ग्रौर उसको बराबर इसमें घाटा होता रहा । सरकार की श्रोर से बराबर इस संबंध में मदद की जाती रही ग्रीर 1971 में इस संस्था को कारपोरेशन बना कर ले लिया गया । इस चीज के पीछे कोई नीयत थी, ऐसी बात मैं नहीं मानता ह । श्री राजनारायण जी को इस संबंध में कोई सूचना होगी तो होगी । हमारी समझ में तो यही कारण था कि इसको बराबर षाटा होता चला जा रहा था भ्रीर इसी वजह से सरकार ने इसका कारपोरेशन बना दिया । भ्रब यह बात कि कोई दूसरा कारपोरेशन बने, तो कारपोरेशन तो बना हुन्ना है, उसमे मुधार की बात हम देखेंगे और माननीय सदस्यों के भी बहुत सुझाव आये हैं ।

श्री राजनारायण: हमने तो यह कहा कि इसे दिल्ली के जिस कारपोरेशन से लिया था उसी को हैन्ड-भोवर कर दिया जाए।

श्री कमलापति विपाठी: यह ग्रापका सुझाव है। मान्यवर, हमारा इरादा हैन्ड-ग्रोवर करने का नहीं है। हमारा इरादा यह है कि डी ब्टी ब्सी को ऐसा दुक्स्त किया जाये, उसका काम ऐसा हो कि यहां की साधारण जनता को लाभ पहुंचे और उन्हें ग्राविक सुविधा प्राप्त हो सके।

SHRI G. LAKSHMANAN (Tamil Nadu): Sir, I want to submit to this House and to the hon. Minister two suggestions for his consideration based on our experience in Tamil Nadu. In Tamil Nadu when we found that the Corporation was working in a loss we introduced two schemes. One was the employees employed in the Corporations—

there are different Corporations there, Pallava, Pandya, Chera, Chola and all that because it is for the whole State—have been taken in the Corporations as shareholders. The second is an incentive bonus based on the collection of conductors and drivers. By introducing these two systems the working of the Transport Corporations in Tamil Nadu has improved and they are now running on a profit. I want the hon. Minister to consider whether these two schemes could be introduced in the DTC also.

SHRI PRANAB MUKHERJEE: Sir, this is a suggestion for action.

LEAVE OF ABSENCE TO SHRI S.S. RAJENDRAN

MR. DEPUTY CHAIRMAN: I have to inform Members that the following letter, dated the 7th August, 1974, has been received from Shri S.S. Rajendran:—

"I have been advised by my doctor that travel by rail or car to New Delhi or to any place outside Madras is inadvisable in view of my heart condition. I am enclosing a certificate from him forbidding such travel for three months."

Is it the pleasure of the House that permission be granted to Shri S.S. Rajendran for remaining absent from all the meetings of the House during the 89th Session of the Rajya Sabha?

(No hon. Member dissented.)

MR. DEPUTY CHAIRMAN: Permission to remain absent granted.

GOVERNMENT BUSINESS DURING THE WEEK COMMENCING 19TH AUGUST, 1974

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, with your permission I rise to announce that Government Business in this House during the week commencing 19th August, 1974, will consist of:—

- (1) Further consideration and passing of the University of Hyderabad Bill, 1974 as passed by Lok Sabha.
- (2) Consideration and passing of the Companies (Amendment) Bill 1974, as passed by Lok Sabha.